
(2025) 05 DEL CK 0845

In the Delhi High Court

Case No : Writ Petition (Crl) No. 1554 Of 2025

Rajender @ Kallu

APPELLANT

Vs

State Gnt Of Delhi & Ors

RESPONDENT

Date of Decision : 09-05-2025

Acts Referred:

Citation : (2025) 05 DEL CK 0845

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Chetan Bhardwaj, Priyal Bhardwaj, Anand V. Khatri

Final Decision : Dismissed

Judgement

Girish Kathpalia, J

1. Petitioner has filed this petition seeking parole.
2. Learned ASC accepts notice and submits that yesterday itself, another parole application of same petitioner on same grounds was dismissed. It is further submitted by learned ASC that the antecedents of the petitioner do not support his case and that is the reason, the petitioner has approached this Court without waiting for the decision of the competent authority. It is also pointed out by learned ASC that instead of submitting the parole request through the concerned Jail Superintendent, the parole application in the present case was submitted directly before the competent authority.
3. It appears that sister of the petitioner filed two parole petitions through two different advocates, both petitions supported by her affidavits and one petition was dismissed yesterday.
4. Considering the above circumstances, I am not inclined to invoke the jurisdiction directly, without awaiting the decision of the competent authority.
5. The present petition is dismissed.